Central Administrative Tibunal Principal Bench: New Delhi

OA 1104/95

New Delhi this the 20th day of May 1997.

Hon'ble Mr N. Sahu, Member (A)

- Tulsi Ram
 S/o Shri Ganga Ram
- 2.. Saheb Singh S/o Shri Raghubeer Singh
- 3. Bal Krishan S/o ShriDhanpal
- 4. Harbhajan Singh S/o Shri Hira Lal
- 5. Yogender Pal Singh S/o Shri Man Singh
- 6. Kali Charan S/o Shri Shankar Lal
- 7. Om Prakash S/o Shri Kashinath
- 8. Yad Ram S/o Shri Daulat Ram
- 9. Hazari Lal S/o Shri Bansi Lal
- 10. Rajender Singh S/o Shri Nawab Singh
- 11. Ram Khilori S/o Shri Ram Chander
- 12. Murari Lal
- 13. Virender Kumar S/o Shri Hira Lal
- 14.Sheoraj Singh S/o Shri Shankar Lal
- 15.Shalek Chand S/o Shri Seesh Ram
- 16 Mahender Singh S/o Shri Bhoodev Singh
- 17.Ram Sewak S/o Shri Munshi Lal

(M)

- 18.Daorik SharmaS/o Shri Rattan Singh19.RamveerS/o Shri Rattan Singh
- 20.Ishak

S/o Shri Ishak Baksh

- 21.Rohtash S/o Shri Deep Chand
- 22.Madan Lal S/o Shri Hira Lal
- 23.Haripal S/o Shri Balwant Singh
- 24.Narayan Singh S/o Shri Sheetal Singh
- 25.Mahaveer Singh S/o Shri Babusingh
- 26.Virender Singh S/o Shri Kundan Singh
- 27.Ganga Singh S/o Shri Bhagwan Singh
- 28.Saudan Singh S/o Shri Salik Ram
- 29. Het Ram S/o Shri Mangal Singh
- 30.Charan Singh
- 31.Yad Ram S/o Shri Hukam Singh
- 32.Sultan S/o Shri Jeeva Ram
- 33.Jagdish S/o Shri Banner Singh
- 34.Biri Singh
- 35.Banwari
- 36.Dharampal S/o Shri Bhim Sain
- 37.Brijnandan Lal S/o Shri Sunder Lal
- 38.Sukhpal Singh S/o Shri Ganga Prasad
- 39.Maqbool S/o Shri Peerbaksh
- 40.Ram Charitar S/o Shri Baua Lal



- 41.Rajinder Singh S/o Shri Nawab Singh
- 42.Darshan Pal S/o Shri Chatter Pal Singh
- 43.Ram Kishan S/o Shri Jawahar Lal
- 44.Yad Ram S/o Shri Daultam Ram

...Applicants.

(All are working in Northern Railway, Mordabad Division, Northern Railway).

(By advocate: Shri Arun Bhardwaj)

Versus

Union of India through

- The General Manager Northern Railway Baroda House New Delhi.
- The Divisional Railway Manager Delhi Division Northern Railway Paharganj, DRM Office New Delhi.
- The Chief Track Engineer Delhi Division Northern Railway Baroda House New Delhi.
- 4. The Divisional Personnel Officer Northern Railway, Delhi Division DRM Office Paharganj New Delhi.
- 5. Divisional Supdtg. Engineer Northern Railway Moradabad Division DRM Office, Northern Railway Moradabad.

...Respondents.

(By advocate: None)

ORDER (oral)

Hon'ble Mr N.Sahu, Member (A)

Heard Shri A.K. Bhardwaj, learned counsel for the applicant.



The applicants are aggrieved against the orders by which they have been directed to work in Lucknow Division. prayer is that they should be given regular appointment on Group-D in Delhi Division. Para 3 of the additional affidavit filed by the respondents states that the project work in PQRS unit in Lucknow Division has been completed and the applicants have been ordered to be re-deployed in Delhi Division by the Manager (P), Northern Railway order of the General No.220-E/347/PQRS/P-5 dated 25.5.96. In the additional affidavit, it is stated that all the applicants, subject to their eligibility, will be considered for regular appointment on Group-D in their turn, after screening, depending upon the suitability and availability of regular vacancies. It is also mentioned that some disciplinary proceedings for major penalty are pending in the cases of some of the applicants on charges of securing employment fradulently for casual labour.

As the main grievance of the applicants for appointmenmt in Delhi Division has been granted by the respondents and an attempt for their absorption on Group-D employment on their eligibility is also being made subject to the conditions above, a substantial portion of the reliefs has been considered to have been allowed. .With these submissions, after recording the presence of the learned counsel Shri A.K. Bhardwaj, this application is disposed of with the direction that the respondents shall consider and dispose of the claims of the applicants for regularisation within a period of three months date of receipt of a copy of this order. The disciplinary proceedings claimed to be pending against some of the applicants shall also be concluded before this period. A



(P)

categorical reply to each of the applicants shall be made as to whether they are regularised and if so from what date, and if they are not regularised, for what reasons. OA is disposed of.

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(N. Sahu) Member (A)

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